

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month January, 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.1.2023 Friday At 10.30 A.M. Generation Petitions	1.	281/GT/2020	NTPC	Petition for determination of tariff of Tanda STPS, Stage-II (2 x 660 MW) for the period from anticipated COD of Unit-I (i.e. 1.11.2019) to 31.3.2024.
	2.	294/GT/2020	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	3.	440/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon STPS Stage-I (840MW) for the period from 1.4.2019 to 31.3.2024.
	4.	363/GT/2020	NTPC	Petition for revision of tariff of Koldam Hydro Electric Project for the period from 18.7.2015 to 31.3.2019 after the truing up exercise.
	5.	412/GT/2020	NTPC	Petition for approval of tariff of Koldam Hydro Electric Project (4 x 200 MW) for the period from 1.4.2019 to 31.3.2024.
	6.	369/GT/2020	NTPC	Petition for revision of tariff of Anta Gas Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	7.	432/GT/2020	NTPC	Petition for approval of tariff of Anta Gas Power Station (419.33 MW) for the period from 1.4.2019 to 31.3.2024.
	8.	387/GT/2020	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	9.	436/GT/2020	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024
	10.	424/GT/2020	NTPC	Petition for approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2019 to 31.3.2024.
	11.	212/GT/2021	NHPC	Petition for approval of tariff in deviation from norms specified in CERC (Terms and Conditions of Tariff) Regulations, 2019 in respect of Teesta Low Dam -IV Power Station.
	12.	223/GT/2021	NHPC	Petition for truing up of tariff for the period 11.3.2016 (COD of 1st unit) to 31.03.2019 and tariff petition for the period 2019-21 in respect of Teesta Low Dam-IV Power Station.
	13.	183/GT/2022	MUNPL	Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from date of Commercial Operation of Unit-I (i.e. 30.04.2019) to 31.3.2024.
	14.	361/GT/2020	PPPL	Petition for true up of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the MYT period 1.4.2014 to 31.3.2019
	15.	376/GT/2020	PPPL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from 1.4.2019 up to 31.3.2024 of current MYT period 2019-24
9.1.2023 Monday At 10.30 A.M. Transmission Tariff Petitions	1.	17/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Extension of 400/220kV Koteshwar pooling station and Asset-II: 1 Nos. 220kV line bay at 400/220kV Roorkee S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI
	2.	41/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset I- 420 kV, 1 X 80MVAR, 3-

				Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariyal Sub-station (for termination of Biswanath Chariyal Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. line (Line under TBCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
	3.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Transmission Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V.
	4.	184/TT/2022	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2024 for Transmission Assets under Project "North Eastern Region Strengthening Scheme-VIII".
	5.	192/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset 1- 11 Nos. of Central Sector Communication Links and Asset 2- 01 Nos. of Central Sector Communication Links (under project-Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region.
	6.	196/TT/2022	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-03-2024 for Asset-1: 2 Nos. of 220kV line bays at 400/220 KV cochin East (pallikkara) Sub-station for termination of Cochin East (Pallikara) Aluva 220kV D/c line , to be implemented by KSEBL and Asset-2: 2 Nos. of 400 kV line bays at Kozhikode (Areakode) Sub-station for termination of North Trissur (Madakkathara)- Kozhikode (Areakode) 400kV (Quad) D/c line, to be implemented by KSEBL under System strengthening XXVI in Southern Region.
	7.	271/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Establishment of Two 765kV GIS Bays along with Line Reactor (non-Switchable) at Varanasi GIS end and Two 765kV AIS Bays at Vindhayachal Pooling S/S for termination of D/C 765KV Vindhayachal Pooling- Varanasi GIS Line.
	8.	161/TT/2021	RRVNL	Petition for determination of tariff for the year 2019-20 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	9.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	10.	212/TT/2022	RRVNL	Petition for determination of tariff for the year 2020-21 to 2023-24 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
Coram: Member: AG	11.	180/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: LILO of 400 kV S/C

Member: PKS				Lonikhand (MSETCL)- Kalwa (MSETCL) Line at Navi-Mumbai alongwith 400/220 KV Navi Mumbai (GIS Substation) at Navi Mumbai under Western Region System Strengthening Scheme V.
10.1.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 15.8.2020 in Petition No. 158/MP/2019 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 15.8.2020 in Petition No. 158/MP/2019 <i>(On admission)</i>
	2.	276/MP/2022	PGCIL	Petition for in - principle approval for incurring additional capital expenditures (ACE) during 2019-24 block towards Reconstruction of Residential/Non-Residential Buildings under clause 25 (2) (c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 <i>(On admission)</i>
	3.	355/MP/2022	GIPL	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate <i>(On admission)</i> .
	4.	358/MP/2022	GIPL	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate <i>(On admission)</i> .
	5.	173/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Purchase Orders dated 18.9.2018 and 29.10.2018 issued by distribution companies of the State of Andhra Pradesh for recovery of Late Payment Surcharge on delayed payments of invoices raised by Sembcorp Energy India Limited.
	6.	175/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Purchase Orders dated 6.7.2018 issued by distribution companies of State of Telangana pursuant to Request for Proposal dated 8.6.2018 for recovery of Late Payment Surcharge on delayed payments of invoices raised by Sembcorp Energy India Limited.
	7.	188/MP/2022	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 31.5.2019 between Sembcorp Energy India Limited and NTPC Vidyut Vyapar Nigam Limited for recovery of pending Energy Compensation Bills for the months of April, June, 2020 along with Late Payment Surcharge on the pending amounts.
	8.	27/MP/2022	SEIL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 1.4.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges and rebate wrongly deducted.
	9.	204/MP/2022	PTCIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme-II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2.
	10.	179/MP/2016	KSKMPCL	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change in law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between KSK Mahanadi Power Company

				Limited and TANGEDCO during the Operating period <i>(Received by way of Remand from the APTEL)</i> .
	11.	265/MP/2018	GBHPPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 02.08.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.08.2018 threatened curtailment of Short Term Open Access with effect from 23.08.2018. The same is in direct contravention of the final Order in Petition No. 190/MP/2016 dated 31.5.2018 <i>(Received by way of Remand from APTEL)</i> .
	12.	319/MP/2019	DVC	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions for payment.
	13.	168/MP/2021	RSEJPL	Petition under Section 79 of the Electricity Act, 2003 for approval of „Change in Law“ and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011-Customs dated 6.1.2011 vide Notification No. 7/2021- Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreement dated 18.11.2019 between ReNew Solar Energy (Jharkhand Three) Private Limited and Solar Energy Corporation of India Limited.
	14.	171/MP/2021	RSWPL	Petition under Section 79 of the Electricity Act 2003 for approval of “Change in Law” and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No.1/2011 - Customs dated 06.01.2011 vide Notification No. 7/2021-Customs dated 01.02.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreements dated 13.08.2019 between M/s ReNew Sun Waves Private Limited and Solar Energy Corporation of India Limited
	15.	214/MP/2021	RSUPL	Petition under Section 79 of the Electricity Act, 2003 before the Central Electricity Regulatory Commission approval of “Change in Law” and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of rescission of Notification No. 1/2011 – Customs dated 6.1.2011 vide Notification No.7/2021- Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, increase in quantum of social welfare surcharge and IGST in terms of Article 12 of the Power Purchase Agreement dated 10.8.2020 between M/s ReNew Solar Urja Private Limited and Solar Energy Corporation of India Limited.
	16.	268/MP/2021	Powerica	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation

	17.	277/MP/2019 alongwith I.A.No.21/2022	SKRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.2.2019 (<i>Interlocutory application for bringing on record subsequent facts on record</i>).
	18.	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009
	19.	20/MP/2021	VREMPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.
12.1.2023 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	292/TT/2022	PGCIL	for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 220kV Line bays at Saharanpur S/s under scheme named as 2 Nos. 220kV Line bays at Saharanpur (PG).
	2.	293/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2024 for Asset-1: Conversion of existing 2x63MVAR Line Reactors at Bhachau end of Bhachau/EPGL 400kV D/c line to Switchable Line Reactors along with two nos. of 400kV Reactor bays associated with Part A: PG works associated with Western Region Strengthening Scheme - 21 and Asset-2: 1 No. 220 kV GIS Line Bay at Bhuj S/S associated with Part-B: Extension works at Bhuj PS for interconnection of RE projects under Extension works at POWERGRID Substations for interconnection of RE projects?
	3.	294/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Assets under the scheme Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.
	4.	295/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in Northern Region & Approval for one-time reimbursement of unrecovered depreciation for Series Compensation on Panki- Muradnagar 400 kV S/C line of UPPCL in Northern Region.
	5.	296/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 2 Nos. 765 kV line bays at Raigarh (Tamnar) POWERGRID pooling station and 2 Nos. 765 kV line bays at 765kV Dharamajaygarh POWERGRID pooling station (For Termination of Dharamajaygarh PS section Raigarh (Tamnar) PS 765 kV D/c line, Under TBCB) under Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool.
	6.	332/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Augmentation of 500

				MVA 400/220kV ICT at Wardha Substation; Asset-2: Augmentation of 500 MVA 400/220kV ICT at Seoni Substation; Asset-3: Augmentation of 500 MVA 400/220kV ICT at Morena Substation and Asset-4: Conversion of 50 MVAR fixed line reactor at Bina (PG) end of Sagar (MP) Bina (PG) 400 kV line into switchable line reactor under Western Region System Strengthening Scheme WRSS XXIII.
7.	334/TT/2022	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 500 MVA, 400/220kV ICT along with associated bays at Gazuwaka Substation, Asset-2: 1X125 MVAR, 420 kV Bus Reactor along with associated bays at Madhugiri (Tumkur) 400kV Substation, Asset-3: 1x125 MVAR, 420 kV Bus Reactor along with associated bays at Dharampuri 400kV Substation, Asset-4: 1x125 MVAR, 420 kV Bus Reactor along with associated bays at Hosur 400kV Substation, Asset-5: 1x125 MVAR, 420 kV Bus Reactor along with associated bays at Hiriyur 400kV Substation, Asset-6: 1x125 MVAR, 420 kV Bus Reactor along with associated bays at Pugalur 400kV Substation and Asset-7: 2x125 MVAR, 420 kV Bus Reactor along with associated bays at Pugalur HVDC (GIS) 400kV Substation under System Strengthening-XXV in Southern Region.
8.	337/TT/2022	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region.
9.	312/TT/2022	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai TL (Central sector), Asset 2: OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) TL (Central sector), Asset 3: OPGW link for 220kV Kavas-Vav and 220kV Kavas Navsari TL (Central sector) & Asset 4: OPGW link for 220kV Bhopal-Govindpur SLDC (MPPTCL) TL (State sector) under Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region.
10.	343/TT/2022	PGCIL		Petition for revision/ determination of transmission tariff for 2019-2024 Tariff block for Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW) in Southern Region and Western Region.
11.	333/TT/2022	PGCIL		Petition for revision of transmission tariff for 2019-24 tariff block for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region and approval for Power to Relax and Power to Remove Difficulty for one-time reimbursement of unrecovered depreciation for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.
12.	141/TT/2015	PGCIL		Approval of transmission tariff for MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line, under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region for tariff block 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. (Remanded by APTEL)
13.	329/TT/2022	MPPTCL		Petition for inclusion of these Assets in computation of Point of Connection Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2019 and (Sharing of Inter-State

				Transmission Charges and Losses), Regulations, 2020
	14.	330/TT/2022	Transco	Petition for determination of tariff of the Intra-State Transmission Lines of the TSTRANSCO-owned transmission lines/system certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in POC Transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21
	15.	92/MP/2021	SBSR	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.06.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
	16.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.06.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
17.1.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	318/MP/2022	NRSSXXIX	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January 2022 and February 2022 by excluding the outage of the Transmission Line (from 20.1.2022 to 8.2.2022) from the total time of the said Transmission Line (<i>On admission</i>)
	2.	365/MP/2022	SLDC	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 6.4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to the non-compliance by the Respondents No. 1 - 5 with the provisions of the Indian Electricity Grid Code and other allied Regulations of this Hon'ble Commission and directives issued by the Petitioner - State Load Despatch Centre, Gujarat under Section 33 of the Electricity Act, 2003 (<i>On admission</i>)
	3.	352/AT/2022	G-II (A)TL	Application under Section 63 of Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System "Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A-Phase-II' being established by Gadag II-A Transmission Limited
	4.	351/TL/2022	G-II(A)TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to

				Transmission License to Gadag II-A Transmission Limited.
5.	344/MP/2022	GTL		Petition under Section 17(3) & 17(4) of Electricity Act 2003, for assignment of licence granted to Gadag Transmission Limited pursuant to order dated 18.07.2022 bearing license no. 76/Transmission/2022/CERC (the "Transmission License") by way of hypothecation for creation of security interest in favour of Axis Trustee Services Limited acting as the security trustee ("Security Trustee"), for the benefit of Axis Bank Limited ("Axis Bank") (including their respective successors, transferees, novatees, and assigns) (collectively the "Lender"/ "Lenders") and other secured parties (viz. Lender's Agent and the Security Trustee) and creation of other security by way of mortgage / hypothecation / assignment of rights, title, interest, claims, demands, benefits of Gadag Transmission Limited in the project
6.	219/MP/2022	Ayana Power		Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and the Respondent No. 1 seeking relief on account of Change in Law events, viz., the imposition of Safeguard Duty as well as increase in the Integrated Goods and Services Tax, and grant of consequential reliefs thereof.
7.	230/MP/2022	EPIL		Petition under Section 79 (1) (f) of the Electricity Act, 2003 in relation to non-payment of Fixed charges by truing annualized threshold PLF of 55% as per the Tariff determined by the State Commission to M/s. E1D Parry (India) Limited under Power Purchase Agreement.
8.	118/MP/2021 alongwith I.A.No.40/2021	SWEPL		Petition under Section 79(1)(f) read with section 79(1)(a), (b) and (k) of the Electricity Act, 2003 seeking inter alia a declaration that the Power Purchase Agreement dated 16.03.2020 stands validly terminated and/ or discharged, and seeking the release of the Performance Bank Guarantee issued to the Respondent (<i>Interlocutory application for interim reliefs</i>).
9.	114/MP/2022	GIREL		Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 seeking to install additional 5% capacity for its 249.9 MW Wind Power Project located in Tuticorin District, Tamil Nadu in accordance with the Scheme for setting up of 1000 MW ISTS - connected Wind Power Projects.
10.	115/MP/2022	GIREL		Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 filed by Green Infra Wind Energy Limited seeking to install additional 5% capacity for its 250 MW Wind Power Project located in Gujarat in accordance with the Guidelines for transparent bidding process for Implementation of Scheme for Setting up of 1000 MW ISTS-connected Wind Power Projects dated 4.5.2017.
11.	56/MP/2022	RWEPL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
12.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2		Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 (Tranche 1), Agreement for Long Term Access dated 06.09.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. and Central

			Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>)
13.	257/MP/2019	MBPMPL	Petition challenging the unlawful conduct of Power Grid Corporation of India Limited, inter-alia, wrongfully raising and recovering transmission charges through impermissible and inapplicable invoices being contra /against and unsustainable to the terms of the Transmission Service Agreement dated 18.10.2012 and the Long Term Access Agreement dated 4.6.2015, provisions of the Electricity Act, 2003 and the Regulations framed thereunder.
14.	500/MP/2020	NTPC	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 and inter-alia seeking relief of Change in Law in terms of Article 10 of the Power Purchase Agreement dated 30.3.2016.
15.	174/MP/2022	CSP(J)PL	Petition seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on solar cells and modules w.e.f. 1.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) and Notification No. 01/2017-Integrated Tax (Rate) dated 28.06.2017 by way of Notification No. 6/2021-Central Tax (Rate) and Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 as a change in law event under Article 12.1 of the PPA and to further direct the Respondent (Solar Energy Corporation of India Limited) to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.9.2021 and to restitute the Petitioner to the same financial position as it would have been before the Notifications dated 30.9.2021.
16.	451/MP/2019 alongwith I.A.No.59/2022	PGCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 in compliance of directions issued by the Commission vide order dated 10.5.2019 in Petition No.65/RP/2016, Petition No.66/RP/2016, Petition No.18/RP/2017 and Petition No.19/RP/2017 for payment of transmission charges for the period from 1.11.2011 to 24.5.2012 for power evacuation from the Budhil Hydro Electric Project in Himachal Pradesh (<i>Interlocutory application filed by Greenko Budhil Hydro Power Private Limited for seeking appropriate directions</i>).
17.	131/MP/2022	JPL	Petition seeking implementation of Order dated 07.01.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs
18.	287/MP/2022	PGCIL	Petition under Regulation 4(1) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the (a) Order dated 30.06.2021 in Petition No. 495/MP/2020 intimating about continuation of Telecommunications and Digital Technology Businesses in accordance with the approvals granted by the Commission under Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2007 and other relevant orders & (b) Order dated 10.7.2021 in Petition No. 494/MP/2020 seeking

				prior approval of the Commission to undertake existing Telecommunications and Digital Technology business of Petitioner, through its wholly owned subsidiary company.
	19.	117/MP/2021	MYSPL	Petition seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.
	20.	145/MP/2021	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27/11/2013 and addendums dated 11/1/2018 and 28/6/2018
	21.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited (<i>Interlocutory application for amendments of Memo of Parties</i>).
	22.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
	23.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
19.1.2023 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	93/MP/2022	NHDC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 56 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking directions from this Commission to allow pass through in the generation tariff, of interest levied on Electricity Duty and Energy Development Cess paid by the Petitioner in respect of energy supplied from its generating stations.
	2.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with other applicable Provisions of the 2003 Act, as amended from time to time, as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	3.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

4.	618/MP/2020	AP PCC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
5.	81/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 (1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of proposed additional capitalisation on account of renovation modernization and up-rating (RM&U) in respect of Unit- 1 (40 MW) of existing Panchet Hydel Power Station (PHS) Unit 1 & 2 (2x40 MW).
6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents(Part-Heard)
7.	53/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
8.	61/MP/2021 alongwith I.A.Nos.28/2021 & 42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2(Interlocutory application for interim reliefs and amendments of the Petition).
9.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
10.	234/MP/2022	PTCIL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Respondent No.1/TANGEDCO for supply of 550 MW of power from the power plant of Respondent No.2/IL & FS Tamil Nadu Power Company Ltd, seeking payment of the outstanding amount on account of monthly supply bills along with late payment surcharge; quashing of the termination notice dated 29.03.2022 and payment of Interest on Debt and O & M expenses as determined Commission.
11.	354/AT/2022	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1200 MW Wind Power Projects (Tranche-IV) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the guidelines of the Government of India
12.	202/MP/2021 alongwith I.A.No.26/022	MBP(MP)L	Petition for execution/ implementation of the Order dated 03.06.2019 passed under Section 79 of the Electricity Act, 2003 in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the

				Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto (Interlocutory application on behalf of the Respondent No. 1, UPPCL for directions).
	13.	281/MP/2021	MBP(MP)L	Petition under Sections 61 read with 79 of the Electricity Act 2003 and Regulation 6.3.B of CERC (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and this Commissions Order No. L-1/219/2017-CERC dated 05.05.2017 seeking directions to Uttar Pradesh Power Corporation Limited for making payment for Technical Minimum Compensation on account of Part Load Operation of MB Powers 1200 MW (2x600 MW) Anuppur Thermal Power Project.
	14.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	15.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019.
	16.	201/MP/2022	ASE(RJ2)PL	Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read-with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).
	17.	342/MP/2022	EPTCL	Petition under Sections 79 (1) (c), (e) and (k) read with 17 (3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's Inter-State Transmission Licence.
	18.	375/MP/2022	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 5(4) and 25 of the CERC (Power Market) Regulations, 2021 for approval of amendments in Renewable Energy Certificate Contracts at Indian Energy Exchange in accordance with the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.
24.1.2023 Tuesday At 10.30 A.M. Review Petitions	1.	518/2022 (Diary No.)	GNA EPL	Petition for approval to establish and operate an Over the Counter (OTC) Platform in terms of the CERC (Power Market) Regulations, 2021 (PMR 2021) read with the Guidelines for Registration and Filing Application for Establishing and Operating Over the Counter Platform, 2022 (On admission)
	2.	46/RP/2022	SBE(4)PL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 373/MP/2019(On admission)
	3.	25/RP/2022	PGCIL	Petition seeking review of the Order dated 22.4.2022 in Petition No. 88/TT/2020(On admission).
	4.	26/RP/2022	PGCIL	Petition seeking review of the Order dated 25.11.2021 in Petition No. 719/TT/2020 (On admission).

5.	29/RP/2022	MEL	Petition seeking review of the Order dated 14.3.2022 in Petition No. 145/TT/2018 (Interlocutory application for condonation of delay in filing the Petition) <i>(On admission)</i> .
6.	35/RP/2022	PGCIL	Petition seeking review of the Order dated 31.5.2022 in Petition No. 625/TT/2020 <i>(On admission)</i> .
7.	39/RP/2022	DVPCA	Petition seeking review of the Order dated 10.6.2022 in Petition No. 482/TT/2020 <i>(On admission)</i> .
8.	41/RP/2022	HVPNL	Petition seeking review of the Order dated 25.6.2022 in Petition No. 159/TT/2021 <i>(On admission)</i> .
9.	47/RP/2022	PGCIL	Petition seeking review of the Order dated 25.6.2022 in Petition No. 676/TT/2020 <i>(On admission)</i> .
10.	28/RP/2022	NTPC	Petition seeking review of the Order dated 14.4.2022 in Petition No. 253/GT/2020 <i>(On admission)</i> .
11.	31/RP/2022	NTPC	Petition seeking review of the Order dated 7.5.2022 in Petition No. 241/GT/2020 <i>(On admission)</i> .
11.	32/RP/2022	NTPC	Petition seeking review of the Order dated 13.5.2022 in Petition No. 301/GT/2020 <i>(On admission)</i> .
12.	34/RP/2022	NTPC	Petition seeking review of the Order dated 8.4.2022 in Petition No. 426/GT/2020 <i>(On admission)</i> .
13.	37/RP/2022	NTPC	Petition seeking review of the Order dated 21.4.2022 in Petition No. 362/GT/2020 <i>(On admission)</i> .
14.	38/RP/2022	NTPC	Petition seeking review of the Order dated 22.3.2022 in Petition No. 112/GT/2020 <i>(On admission)</i> .
15.	42/RP/2022	NHPC	Petition seeking review of the Order dated 18.8.2022 in Petition No. 284/GT/2020 <i>(On admission)</i> .
16.	43/RP/2022	NHPC	Petition seeking review of the Order dated 14.8.2022 in Petition No. 282/GT/2020. <i>(On admission)</i>
17.	44/RP/2022	NHPC	Petition seeking review of the Order dated 29.8.2022 in Petition No. 143/GT/2020 <i>(On admission)</i> .
18.	45/RP/2022	NEEPCO	Petition seeking review of the Order dated 29.8.2022 in Petition No. 279/GT/2020 <i>(On admission)</i> .
19.	49/RP/2022	NLCIL	Petition seeking review of the Order dated 30.9.2022 in Petition No. 365/GT/2020 <i>(On admission)</i> .
20.	36/RP/2022	OGP-II TL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the Order dated 28.8.2022 in Petition No. 182/MP/2020.
21.	33/RP/2022	NLCIL	Petition seeking review of the Order dated 9.6.2022 in Petition No. 367/GT/2020.
22.	40/RP/2022	NTPC Sail	Petition for review of Order dated 4.8.2022 in Petition No. 192/GT/2020 in respect of revision of tariff of Bhilai Expansion Power Plant (500 MW) for the Period from 1.4.2014 to 31.3.2019.
23.	11/RP/2022	NTPC	Petition seeking review of the Order dated 31.1.2022 in Petition No. 401/GT/2020.
24.	17/RP/2022	NLCIL	Petition for review of the order dated 24.3.2022 and corrigendum order dated 26.4.2022 in Petition No. 452/MP/2019 relating to approval for revision of Lignite Transfer Price of NLCIL Mines for the 2014-19 tariff period as per Ministry of Coal guidelines dated 2.1.2015.
25.	30/RP/2022	NLCIL	Petition seeking review of order in Petition 173/MP/2020 dated 10.6.2022 on account of Lignite Transfer Price on account of trued up in respect of Barsingsar Mines as per MoC guidelines for control period 2014-19.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
23.12.2022